

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 16 DEC 1988

CONTEMPT

PETITION (CIVIL) APPLICATION NOS 75 to 182
IN A.NOS. 391 to 414, 436 to 456, 526 to 546, 548 to 566 & 569 to 591/88(F)
W.P. NO. /88

Applicant(s)

Shri E.V. Gopinatha Rao & Ors ^{SAC}
To

1. Dr M.S. Nagaraja
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhi Nagar
Bangalore - 560 009
2. The Accountant General
(Accounts & Entitlements)
Karnataka
Bangalore - 560 001
3. The Comptroller & Auditor
General of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002

Respondent(s)

v/s The Accountant General (A&E), Karnataka,
Bangalore & 2 Ors

4. The Secretary
Ministry of Finance
(Department of Expenditure)
New Delhi - 110 001
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/XXX/XXXXXXBRBRX
passed by this Tribunal in the above said C.P. (Civil) application(s) on 29-11-88.

Given
16-12-88

Received. R. Chary
SECTION OFFICER
J.C. XXXXXXXXBRBRX
(S.K. Srinivasulu) (61/2) JUDICIAL
Advocate

Encl : As above

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

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E.V. Gopinatha Rao & Ors

V/s The AG (A&E), Karnataka, Bangalore & 2 Ors

Contempt Petn. 75 to 182/88

Order Sheet (contd)

Dr M.S. Nagaraja

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
	 <p>TRUE COPY</p> <p><i>[Signature]</i> 16/12/88</p> <p>SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>	<p>KSP/LHAR : 29.11.88 <i>Cxator</i></p> <p>Petitioners by Dr. M.S. Nagaraja.</p> <p>Respondents by Shri M.S. Padmarajaiah.</p> <p>Dr. Nagaraja reports that the orders made in favour of the petitioners have been implemented by making payments that are legitimately due to them.</p> <p>In this view, these petitions no longer survive for consideration.</p> <p>We, therefore, drop these contempt of court proceedings as having become infructuous. But in the circumstances of the case, we direct the parties to bear their own costs.</p>

Sd/-

(K.S.PUTTASWAMY)
VICE CHAIRMAN
29.11.88

Sd/-

(L.H.A.REGO)
MEMBER(A)
29.11.88